

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 181 of 2017**

Yasoda Devi @ Sushila Devi

...

Appellant

-versus-

Kailash Kumar Pandey & Another

...

Respondents

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING**

For the Appellant : Mr. Vijay Kumar Sharma, Advocate

For the Respondents : Mr. Ganesh C. Jha, Advocate

5/ 05.04.2021 **I.A. No. 2505 of 2017**

This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 17 days in filing this appeal. The grounds to condone the delay have been mentioned in the interlocutory application.

This appeal is filed by the claimant for enhancement of the claim.

After hearing the parties and being satisfied with the grounds shown to condone the delay in filing this appeal, I am inclined to allow this interlocutory application. The delay of 17 days in filing this appeal is hereby condoned.

I.A. No.2505 of 2017 is, accordingly, allowed.

M.A. No.181 of 2017

Parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission, this case is referred to be placed before the 'National Lok Adalat' scheduled to be held on 10th April, 2021.

(Ananda Sen, J.)